

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 922 OF 2019 IN
DFR NO. 889 OF 2019**

Dated : 16th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

KSK Mahanadi Power Company Limited ... Appellant(s)

Versus

**Tamil Nadu Generation & Distribution Corporation
Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. S. Vallinayagam for R-1

ORDER

IA No. 922 of 2019

(Application for delay in filing – 216 days)

For the reasons set out in the application, delay of 216 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 889 OF 2019

Admit.

Registry is directed to number the appeal.

Objections, if any, shall be filed within six weeks' time i.e. on or before 28.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **19.09.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson